

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 3376
TO BE ANSWERED ON FRIDAY, THE 07th AUGUST, 2026**

EXCLUSIVE SPECIAL COURTS UNDER THE POA AND PCR ACTS

3376. DR. BYREDDY SHABARI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the number of Exclusive Special Courts notified and operational under the Protection of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 since 2018, year-wise and State/UT-wise;
- (b) the pendency, conviction rate and average disposal time of cases during the last five years, district-wise;
- (c) the number of charge sheets filed and average time taken from FIR registration to filing of charge sheets during the same period, State/UT-wise;
- (d) the sanctioned strength and vacancies of judicial officers, Special Public Prosecutors and court staff, State/UT-wise;
- (e) the funds allocated, released and utilised for judicial infrastructure since 2018, year-wise and State/UT-wise; and
- (f) whether the Government proposes to issue guidelines for time-bound trials, witness protection and victim compensation and, if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 as amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 specifies that for the purpose of providing for speedy trial, the State Government shall, with the concurrence of the Chief Justice of the High Court, establish an Exclusive Special Court for one or more districts, provided that in Districts where less number of cases under this Act is recorded, the State Government shall, with the concurrence of the Chief Justice of the High

Court, specifies for such Districts, the Court of sessions to be a Special Court to try the offences under the Act.

As per the information received from the States/UTs, the details of Exclusive Special Courts established under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, from the financial year 2018-19 to 2024-25 are given at **Annexure-I**.

(b) & (c): As per the data received from National Crime Record Bureau (NCRB), the details of Cases Chargesheeted (CCS), Cases in which Trials Completed (CTC), Conviction Rate (CVR) and Cases Pending at the end of the year (CPTEY) from 2019 to 2023 under the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {PoA} Act, 1989 for Schedule Castes are given at **Annexure-II** and corresponding details for the Schedule Tribes is given at the **Annexure -III**.

The State/UT-wise details of time taken for submitting the chargesheet under the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {PoA} Act, 1989 from 2019 to 2023 for Schedule Castes are given at **Annexure-IV (A-E)** and corresponding details for the Schedule Tribes is given at the **Annexure-V (A-E)**.

(d): As regards the recruitment of judges/prosecutors and staff in courts, filling up of vacant positions of the judicial officers in District and Subordinate courts, is the responsibility of the State Governments and the concerned High Courts. Under Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) [PoA] Act, 1989, the States/UTs are responsible for establishing Exclusive Special Courts with the concurrence of the Chief Justice of the concerned High Court.

(e): The Department of Social Justice and Empowerment runs a Centrally Sponsored Scheme (CSS) for the implementation of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes (SC) and the Scheduled Tribes (ST) (Prevention of Atrocities) {PoA} Act, 1989, under which Central Assistance is provided to the States/UTs mainly for five components including Setting up and Functioning of Exclusive Special Courts.

As per the Scheme guidelines, central assistance is provided as per the actual requirement proposed by the State/UT Governments towards salary, office expenses etc. However, there is no provision for providing central assistance for procurement of land, construction of buildings and judicial infrastructure relating to these courts.

(f): The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 as amended from time to time provides for time bound trial under Section 14(2), witness protection under Section

15 A-Rights of victims and witnesses and Relief and rehabilitation of atrocity victims as per Rule 12 (4) of the PoA Rules, 1995 and as amended from time to time.

Further, as per Section 398 of BNSS, the State Governments are required to prepare and notify a Witness Protection Scheme with a view to ensure protection of the witness. Victim compensation is provided by the States and Union Territories through schemes framed under section 396 of Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS) (earlier 357A of the Code of Criminal Procedure, 1973), in addition to the relief and rehabilitation measures prescribed under the SC/ST (Prevention of Atrocities) Rules, 1995.

Moreover, the Government of India issues advisories to the State Governments/UT Administrations from time to time for effective implementation of the SC/ST (PoA) Act and Rules.

**Details of Exclusive Special Courts established by States/UTs under the Scheduled
Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 from the
financial year 2018-19 to 2024-25**

Sl. No.	States/UTs	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1.	Andhra Pradesh	01	01	01	1	01	01	01
2.	Bihar	05	05	05	14	14	14	14
3.	Chhattisgarh	16	NA	NA	NA	11	11	11
4.	Gujarat	16	16	16	16	16	16	16
5.	Himachal Pradesh	0	03	0	0	0	0	0
6.	Jharkhand	04		04	04	02	02	02
7.	Karnataka	08	08	08	08	08	08	11
8.	Madhya Pradesh	43	43	43	11	11	11	11
9.	Maharashtra	03	03	03	03	03	03	03
10.	Odisha	03	05	03	03	03	03	03
11.	Punjab	0	0	0	0	02	02	02
12.	Rajasthan	25	31	31	31	31	31	31
13.	Tamil Nadu	06	14	14	17	17	19	21
14.	Telangana	0	0	0	0	10	10	10
15.	Uttar Pradesh	40	65	65	65	65	74	74
16.	Kerala	0	0	0	0	0	06	07
TOTAL		170	194	193	176	194	211	217

Source: As received from Ministry of Social Justice & Empowerment.

The State/UT-wise details of Cases Chargesheeted (CCS), Cases in which Trials Completed (CTC), Conviction Rate (CVR) and Cases Pending at the end of the year (CPTEY) from 2019-2023 under the PCR Act, 1955 and SC/ST PoA Act, 1989 for **Schedule Castes**

Sl. No.	State/UT	2019				2020				2021			
		Total Crime/Atrocities against SCs				Total Crime/Atrocities against SCs				Total Crime/Atrocities against SCs			
		CCS	CTC	CVR	CPTEY	CCS	CTC	CVR	CPTEY	CCS	CTC	CVR	CPTEY
1	Andhra Pradesh	928	560	6.8	3935	1615	371	10	5179	1915	360	5.3	6722
2	Arunachal Pradesh	1	0	-	1	1	0	-	2	0	0	-	2
3	Assam	5	0	-	15	3	3	0	15	3	0	-	18
4	Bihar	4784	362	12.2	43555	5453	55	21.8	48953	4588	154	31.2	53387
5	Chhattisgarh	313	155	30.3	1125	280	48	47.9	1357	337	108	18.5	1586
6	Goa	4	2	0	23	1	0	-	23	3	1	0	25
7	Gujarat	1229	387	1.8	10032	1203	68	4.4	11166	1144	139	5.8	12166
8	Haryana	670	287	22.3	1517	632	48	12.5	2101	738	175	25.1	2663
9	Himachal Pradesh	111	64	9.4	453	185	25	4	608	144	37	5.4	708
10	Jharkhand	209	91	18.7	1755	292	47	29.8	2000	460	52	53.8	2408
11	Karnataka	1131	670	3.9	8216	1208	370	4.6	9052	1556	628	1.6	9976
12	Kerala	634	167	8.4	3053	655	160	4.4	3543	1111	433	9.7	4196
13	Madhya Pradesh	5073	3065	31.5	20731	6718	1341	40.1	26108	7236	2571	28	30770
14	Maharashtra	1800	1054	7.1	9606	2133	331	11.8	11396	2357	419	10.7	13324
15	Manipur	0	0	-	3	0	0	-	3	0	0	-	3
16	Meghalaya	0	0	-	0	0	0	-	0	0	0	-	0
17	Mizoram	0	0	-	0	0	0	-	0	0	0	-	0
18	Nagaland	0	0	-	0	0	0	-	0	0	0	-	0
19	Odisha	2365	9	22.2	12371	2088	136	3.7	14323	2032	145	0.7	16210
20	Punjab	76	36	13.9	213	97	24	16.7	285	96	24	25	350
21	Rajasthan	3194	1813	51.1	14644	3328	1174	48.7	16796	3726	1403	41.6	19116
22	Sikkim	2	0	-	7	0	1	0	6	1	2	0	5
23	Tamil Nadu	967	790	11.3	4867	968	512	25.2	5313	1050	566	18.4	5784
24	Telangana	1119	477	9	3448	1534	341	3.8	4637	1550	364	8.2	5813
25	Tripura	0	0	-	1	0	0	-	1	0	0	-	1
26	Uttar Pradesh	9931	2451	66.1	50776	10489	2576	70.7	58688	11358	2528	76.3	67512
27	Uttarakhand	68	25	68	244	64	0	-	308	87	2	0	393
28	West Bengal	89	15	0	595	128	2	0	721	122	7	0	836
	TOTAL STATE(S)	34703	12480	32.1	191186	39075	7633	42.4	222584	41614	10118	36	253974
29	A&N Islands	0	0	-	0	0	0	-	0	0	0	-	0
30	Chandigarh	0	1	100	4	0	1	100	3	0	0	-	3
31	D&N Haveli and Daman & Diu+	0	1	0	2	1	0	-	3	1	0	-	4
32	Delhi	51	21	9.5	277	59	3	0	333	100	2	0	429
33	Jammu & Kashmir*	0	0	-	3	0	0	-	3	3	0	-	6
34	Ladakh			-		0	0	-	0	0	0	-	0
35	Lakshadweep	0	0	-	0	0	0	-	0	0	0	-	0
36	Puducherry	0	0	-	50	3	0	-	53	6	0	-	59
	TOTAL UT(S)	51	23	13	336	63	4	25	395	110	2	0	501
	TOTAL (ALL INDIA)	34754	12503	32	191522	39138	7637	42.4	222979	41724	10120	36	254475

The State/UT-wise details of Cases Chargesheeted (CCS), Cases in which Trials Completed (CTC), Conviction Rate (CVR) and Cases Pending at the end of the year (CPTEY) from 2019-2023 under the PCR Act, 1955 and SC/ST PoA Act, 1989 for **Schedule Castes**

Sl. No.	State/UT	2022				2023			
		Total Crime/Atrocities against SCs				Total Crime/Atrocities against SCs			
		CCS	CTC	CVR	CPTEY	CCS	CTC	CVR	CPTEY
1	Andhra Pradesh	1571	1050	4	7230	1496	864	3.1	7846
2	Arunachal Pradesh	0	0	-	2	0	0	-	2
3	Assam	3	0	-	21	4	0	-	25
4	Bihar	5135	339	43.1	58183	8371	599	30.1	65955
5	Chhattisgarh	358	327	77.4	1617	252	170	44.7	1699
6	Goa	7	2	0	30	4	2	0	32
7	Gujarat	1182	271	4.4	13073	1287	620	7.4	13731
8	Haryana	744	280	19.3	3118	806	352	19.3	3568
9	Himachal Pradesh	148	60	8.3	788	130	141	10.6	750
10	Jharkhand	318	143	19.6	2571	296	126	28.6	2731
11	Karnataka	1636	1113	1.3	10490	1718	1104	2.2	11091
12	Kerala	957	542	9.2	4575	957	816	13.5	4655
13	Madhya Pradesh	7588	3936	22.9	34412	8029	4895	21.6	37539
14	Maharashtra	2371	1010	8.8	14668	2790	991	8.9	16434
15	Manipur	0	0	-	3	0	0	-	3
16	Meghalaya	0	0	-	0	0	0	-	0
17	Mizoram	5	0	-	5	0	0	-	5
18	Nagaland	0	0	-	0	0	0	-	0
19	Odisha	3090	248	16.1	19051	2778	541	0.4	21283
20	Punjab	69	40	27.5	373	108	43	14	429
21	Rajasthan	4031	1598	39.5	21538	3480	2541	61.4	22470
22	Sikkim	0	2	50	3	2	0	-	5
23	Tamil Nadu	1297	654	21.1	6410	1502	945	12.2	6946
24	Telangana	1979	892	4.9	6880	1154	849	4.2	7169
25	Tripura	1	0	-	2	0	0	-	2
26	Uttar Pradesh	12996	3952	80.2	76556	13560	4557	65.6	85478
27	Uttarakhand	99	2	0	490	78	12	66.7	556
28	West Bengal	123	59	0	900	87	37	2.7	949
	TOTAL STATE(S)	45708	16520	34.1	282989	48889	20205	31.9	311353
29	A&N Islands	0	0	-	0	0	0	-	0
30	Chandigarh	1	1	0	4	1	1	100	4
31	D&N Haveli and Daman & Diu	0	2	0	1	0	0	-	1
32	Delhi	99	15	0	511	115	91	33	532
33	Jammu & Kashmir	6	0	-	12	10	0	-	22
34	Ladakh	0	0	-	0	0	0	-	0
35	Lakshadweep	0	0	-	0	0	0	-	0
36	Puducherry	13	0	-	72	2	0	-	74
	TOTAL UT(S)	119	18	0	600	128	92	33.7	633
	TOTAL (ALL INDIA)	45827	16538	34	283589	49017	20297	31.9	311986

The State/UT-wise details of Cases Chargesheeted (CCS), Cases in which Trials Completed (CTC), Conviction Rate (CVR) and Cases Pending at the end of the year (CPTEY) from 2019-2023 under the PCR Act, 1955 and SC/ST PoA Act, 1989 for **Schedule Tribes**

Sl. No.	State/UT	2019				2020				2021			
		Total Crime/Atrocities against STs				Total Crime/Atrocities against STs				Total Crime/Atrocities against STs			
		CCS	CTC	CVR	CPTEY	CCS	CTC	CVR	CPTEY	CCS	CTC	CVR	CPTEY
1	Andhra Pradesh	193	113	1.8	765	234	111	0.9	888	346	54	5.6	1179
2	Arunachal Pradesh	0	0	-	0	0	0	-	0	0	0	-	0
3	Assam	1	0	-	47	0	0	-	47	9	0	-	56
4	Bihar	85	10	20	455	75	0	-	530	66	11	36.4	585
5	Chhattisgarh	387	134	29.1	1554	462	98	48	1913	512	111	24.3	2314
6	Goa	2	1	0	18	2	0	-	20	4	1	0	23
7	Gujarat	289	32	15.6	2450	253	7	14.3	2696	328	43	0	2981
8	Haryana	1	0	-	1	0	0	-	1	0	0	-	1
9	Himachal Pradesh	1	0	-	17	1	0	-	18	6	0	-	24
10	Jharkhand	242	31	32.3	1049	86	20	40	1115	144	27	63	1232
11	Karnataka	249	167	1.8	1705	262	76	1.3	1891	346	127	0	2109
12	Kerala	94	38	5.3	503	109	32	21.9	580	112	31	29	650
13	Madhya Pradesh	1845	1327	31.2	7940	2362	421	35.9	9881	2547	981	34.3	11442
14	Maharashtra	447	252	11.9	2815	633	96	12.5	3351	557	102	11.8	3805
15	Manipur	0	0	-	3	0	0	-	3	0	0	-	3
16	Meghalaya	0	0	-	0	0	0	-	0	0	0	-	0
17	Mizoram	8	0	-	8	0	0	-	8	0	8	100	0
18	Nagaland	0	0	-	0	0	0	-	0	0	0	-	0
19	Odisha	682	3	0	4662	575	8	0	5229	647	24	0	5852
20	Punjab	0	0	-	2	1	0	-	3	0	1	0	2
21	Rajasthan	832	434	44.7	3556	918	264	43.2	4209	950	277	45.1	4882
22	Sikkim	2	1	100	3	0	0	-	3	1	1	0	3
23	Tamil Nadu	28	24	25	86	14	0	-	100	18	0	-	118
24	Telangana	420	226	13.7	988	407	81	2.5	1312	505	134	5.2	1681
25	Tripura	2	0	-	2	0	0	-	2	0	0	-	2
26	Uttar Pradesh	51	1	100	1081	3	1	100	1083	3	0	-	1086
27	Uttarakhand	7	1	100	22	11	2	100	31	4	0	-	35
28	West Bengal	49	5	0	390	69	2	0	457	73	15	0	515
	TOTAL STATE(S)	5917	2800	26.5	30122	6477	1219	28.5	35371	7178	1948	28.1	40580
29	A&N Islands	0	1	0	25	3	0	-	28	4	1	0	31
30	Chandigarh	0	0	-	0	0	0	-	0	0	0	-	0
31	D&N Haveli and Daman & Diu+	1	7	0	10	1	0	-	11	1	0	-	12
32	Delhi	0	0	-	11	3	0	-	14	3	0	-	17
33	Jammu & Kashmir	0	0	-	0	0	0	-	0	0	0	-	0
34	Ladakh	-	-	-	-	0	0	-	0	0	0	-	0
35	Lakshadweep	0	0	-	0	0	0	-	0	0	0	-	0
36	Puducherry	0	0	-	0	0	0	-	0	0	0	-	0
	TOTAL UT(S)	1	8	0	46	7	0	-	53	8	1	0	60
	TOTAL (ALL INDIA)	5918	2808	26.4	30168	6484	1219	28.5	35424	7186	1949	28.1	40640

The State/UT-wise details of Cases Chargesheeted (CCS), Cases in which Trials Completed (CTC), Conviction Rate (CVR) and Cases Pending at the end of the year (CPTEY) from 2019-2023 under the PCR Act, 1955 and SC/ST PoA Act, 1989 for **Schedule Tribes**

Sl. No.	State/UT	2022				2023			
		Total Crime/Atrocities against STs				Total Crime/Atrocities against STs			
		CCS	CTC	CVR	CPTEY	CCS	CTC	CVR	CPTEY
1	Andhra Pradesh	280	141	1.4	1314	296	134	3.7	1468
2	Arunachal Pradesh	0	0	-	0	0	0	-	0
3	Assam	7	1	100	62	8	16	0	54
4	Bihar	102	24	4.2	663	124	2	100	785
5	Chhattisgarh	546	261	76.6	2599	342	207	30.9	2734
6	Goa	1	1	100	23	1	2	0	22
7	Gujarat	286	75	8	3189	297	128	11.7	3356
8	Haryana	0	0	-	1	0	0	-	1
9	Himachal Pradesh	4	0	-	28	6	6	0	27
10	Jharkhand	121	68	30.9	1285	152	37	59.5	1400
11	Karnataka	341	391	0.8	2059	403	207	1.4	2252
12	Kerala	174	108	10.2	714	172	160	12.5	722
13	Madhya Pradesh	2913	1162	35.9	13192	2727	1489	27.3	14428
14	Maharashtra	591	207	12.6	4183	682	273	13.6	4587
15	Manipur	0	0	-	3	5	0	-	8
16	Meghalaya	0	0	-	0	0	0	-	0
17	Mizoram	29	3	66.7	26	19	0	-	45
18	Nagaland	0	0	-	0	0	0	-	0
19	Odisha	807	46	19.6	6613	696	111	0	7198
20	Punjab	0	2	0	0	0	0	-	0
21	Rajasthan	1109	398	46	5590	942	547	54.7	5982
22	Sikkim	1	1	0	3	0	2	0	1
23	Tamil Nadu	59	8	0	170	45	11	0	203
24	Telangana	575	275	6.5	1977	401	287	7.7	2080
25	Tripura	0	0	-	2	4	0	-	6
26	Uttar Pradesh	4	0	-	1090	5	0	-	1093
27	Uttarakhand	1	0	-	36	1	0	-	37
28	West Bengal	101	35	2.9	581	94	42	11.9	633
	TOTAL STATE(S)	8052	3207	28.1	45403	7422	3661	24.6	49122
29	A&N Islands	3	1	0	33	1	0	-	34
30	Chandigarh	0	0	-	0	0	0	-	0
31	D&N Haveli and Daman & Diu	4	2	0	14	3	1	0	16
32	Delhi	1	0	-	18	1	3	0	16
33	Jammu & Kashmir	1	0	-	1	0	0	-	1
34	Ladakh	0	0	-	0	0	0	-	0
35	Lakshadweep	1	0	-	0	0	0	-	0
36	Puducherry	0	0	-	0	0	0	-	0
	TOTAL UT(S)	10	3	0	66	5	4	0	67
	TOTAL (ALL INDIA)	8062	3210	28.1	45469	7427	3665	24.6	49189

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Castes during 2019

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	20	6	22	25	9	0	82	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4	Bihar	4	3	5	5	8	0	25	0	0	0	0	0	0	0
5	Chhattisgarh	1	0	0	0	0	0	1	0	0	0	0	0	0	0
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	1	1
7	Gujarat	34	35	35	0	1	0	105	0	0	0	0	0	0	0
8	Haryana	3	4	5	0	2	0	14	0	0	0	0	0	0	0
9	Himachal Pradesh	12	36	18	4	13	4	87	3	0	0	1	0	0	4
10	Jharkhand	13	30	4	21	22	0	90	0	1	0	0	0	0	1
11	Karnataka	19	97	28	37	14	3	198	0	0	4	0	0	0	4
12	Kerala	6	3	10	25	9	0	53	0	0	0	0	0	0	0
13	Madhya Pradesh	1	0	0	0	0	0	1	0	0	0	0	0	0	0
14	Maharashtra	37	47	39	18	10	0	151	0	0	0	0	0	0	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	41	0	0	2	0	43	0	0	0	0	0	0	0
20	Punjab	0	0	4	6	1	0	11	0	0	0	0	0	0	0
21	Rajasthan	9	10	11	6	0	0	36	0	0	0	0	0	0	0
22	Sikkim	0	1	0	0	0	0	1	0	0	0	0	0	0	0
23	Tamil Nadu	22	20	2	4	7	0	55	0	0	0	0	3	0	3
24	Telangana	3	7	23	45	32	5	115	0	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	759	947	101	219	0	0	2026	0	0	0	0	0	0	0
27	Uttarakhand	4	0	18	0	0	0	22	0	0	0	0	0	0	0
28	West Bengal	3	3	5	4	4	0	19	0	0	0	0	0	0	0
	TOTAL STATE(S)	950	1290	330	419	134	12	3135	3	1	4	1	3	1	13
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and D & D	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	4	1	6	6	5	0	22	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh														
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	4	1	6	6	5	0	22	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	954	1291	336	425	139	12	3157	3	1	4	1	3	1	13

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Castes during 2020

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	5	21	23	36	15	4	104	0	0	0	0	2	0	2
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	1	0	0	0	1	0	0	0	0	0	0	0
4	Bihar	10	10	10	10	0	0	40	0	0	0	0	0	0	0
5	Chhattisgarh	0	0	1	0	0	0	1	0	0	0	0	0	0	0
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	37	19	10	2	0	0	68	0	0	0	0	0	0	0
8	Haryana	7	5	6	0	0	0	18	0	0	0	0	0	0	0
9	Himachal Pradesh	44	52	29	14	0	6	145	2	0	0	0	0	0	2
10	Jharkhand	5	9	8	6	53	37	118	0	0	0	0	0	0	0
11	Karnataka	14	45	39	63	17	0	178	1	0	2	0	0	0	3
12	Kerala	3	4	6	18	22	1	54	0	0	0	0	0	0	0
13	Madhya Pradesh	0	0	0	2	0	0	2	0	0	0	0	0	0	0
14	Maharashtra	25	49	67	31	4	2	178	0	0	1	0	0	0	1
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Punjab	0	4	8	9	3	0	24	0	0	0	0	0	0	0
21	Rajasthan	13	18	3	0	1	0	35	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	1	2	4	3	3	1	14	0	0	0	0	0	0	0
24	Telangana	2	5	18	39	50	10	124	0	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	663	507	527	40	16	0	1753	0	0	0	0	0	0	0
27	Uttarakhand	0	2	14	0	0	0	16	0	0	0	0	0	0	0
28	West Bengal	1	6	5	5	7	0	24	0	0	0	0	0	0	0
	TOTAL STATE(S)	830	758	779	278	191	61	2897	3	0	3	0	2	0	8
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	8	8	7	9	3	0	35	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	3	0	0	3
	TOTAL UT(S)	8	8	7	9	3	0	35	0	0	0	3	0	0	3
	TOTAL (ALL INDIA)	838	766	786	287	194	61	2932	3	0	3	3	2	0	11

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Castes during 2021

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	9	19	18	10	6	2	64	0	2	0	0	0	0	2
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	1	2	0	0	3	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	2	2	4	0	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6	Goa	1	0	0	0	0	0	1	0	0	0	0	0	0	0
7	Gujarat	26	18	4	0	2	0	50	0	0	0	0	0	0	0
8	Haryana	12	2	8	4	0	0	26	0	0	0	0	0	0	0
9	Himachal Pradesh	33	47	39	2	2	0	123	1	0	0	0	0	0	1
10	Jharkhand	4	26	34	48	111	16	239	0	0	0	0	0	0	0
11	Karnataka	13	14	11	3	3	0	44	0	0	0	0	0	0	0
12	Kerala	0	24	21	41	36	3	125	0	0	0	0	0	0	0
13	Madhya Pradesh	0	2	0	0	0	0	2	0	0	0	0	0	0	0
14	Maharashtra	38	54	44	29	31	2	198	0	0	0	0	0	0	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Punjab	1	2	3	7	2	1	16	0	0	0	0	0	0	0
21	Rajasthan	11	8	3	0	0	0	22	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	14	28	20	18	11	0	91	0	0	0	1	0	0	1
24	Telangana	5	13	12	16	9	9	64	0	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	1532	1533	290	0	0	0	3355	0	0	0	0	0	0	0
27	Uttarakhand	6	18	15	0	0	0	39	0	0	0	0	0	0	0
28	West Bengal	1	5	2	6	7	0	21	0	0	0	0	0	0	0
	TOTAL STATE(S)	1706	1813	525	186	222	35	4487	1	2	0	1	0	0	4
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu	0	0	0	0	1	0	1	0	0	0	0	0	0	0
32	Delhi	13	9	13	14	4	1	54	0	0	0	0	0	0	0
33	Jammu & Kashmir	1	0	0	0	0	0	1	0	0	0	1	0	0	1
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	4	2	0	0	0	0	6	0	0	0	0	0	0	0
	TOTAL UT(S)	18	11	13	14	5	1	62	0	0	0	1	0	0	1
	TOTAL (ALL INDIA)	1724	1824	538	200	227	36	4549	1	2	0	2	0	0	5

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Castes during 2022

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	11	23	37	8	7	0	86	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	1	1	0	0	0	0	2	0	0	0	0	0	0	0
4	Bihar	0	2	0	0	0	0	2	0	0	0	0	0	0	0
5	Chhattisgarh	2	0	0	0	0	0	2	0	0	0	0	0	0	0
6	Goa	2	0	2	0	0	0	4	0	0	0	0	0	0	0
7	Gujarat	30	26	2	0	0	0	58	0	0	0	0	0	0	0
8	Haryana	8	8	2	1	0	0	19	0	0	0	0	0	0	0
9	Himachal Pradesh	47	50	17	13	2	0	129	0	0	0	0	0	0	0
10	Jharkhand	0	32	23	15	49	1	120	0	0	0	0	0	0	0
11	Karnataka	5	18	13	5	5	1	47	1	1	0	0	0	0	2
12	Kerala	5	6	11	2	2	0	26	0	0	0	0	0	0	0
13	Madhya Pradesh	1	0	0	0	0	0	1	0	0	0	0	0	0	0
14	Maharashtra	60	134	48	36	11	1	290	0	0	0	0	0	0	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Punjab	1	2	4	4	5	1	17	0	0	0	0	0	0	0
21	Rajasthan	18	11	3	0	1	0	33	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	1	7	23	22	16	0	69	0	0	1	0	0	0	1
24	Telangana	10	9	11	17	12	12	71	0	0	0	0	0	0	0
25	Tripura	0	0	1	0	0	0	1	0	0	0	0	0	0	0
26	Uttar Pradesh	1221	928	533	0	0	0	2682	0	0	0	0	0	0	0
27	Uttarakhand	11	13	12	2	0	0	38	0	0	0	0	0	0	0
28	West Bengal	1	5	5	6	8	2	27	0	0	0	0	0	0	0
	TOTAL STATE(S)	1435	1275	747	131	118	18	3724	1	1	1	0	0	0	3
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	1	0	0	0	0	0	1	0	0	0	0	0	0	0
31	D&N Haveli and D& D	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	9	15	18	15	3	0	60	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	1	2	0	0	0	3
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	2	2	0	0	0	0	4	3	2	1	0	0	0	6
	TOTAL UT(S)	12	17	18	15	3	0	65	3	3	3	0	0	0	9
	TOTAL (ALL INDIA)	1447	1292	765	146	121	18	3789	4	4	4	0	0	0	12

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Castes during 2023

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	5	12	16	4	10	9	56	0	0	0	0	1	0	1
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	1	1	0	2	0	0	0	0	0	0	0
4	Bihar	2	16	5	0	0	7	30	0	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6	Goa	1	0	0	0	0	0	1	0	0	0	0	0	0	0
7	Gujarat	12	3	1	0	1	0	17	0	0	0	0	0	0	0
8	Haryana	12	8	6	2	1	0	29	0	0	0	0	0	0	0
9	Himachal Pradesh	47	25	27	11	1	0	111	2	0	0	0	0	0	2
10	Jharkhand	0	16	18	23	56	3	116	0	0	0	0	0	0	0
11	Karnataka	5	10	7	3	0	0	25	0	6	0	0	0	0	6
12	Kerala	1	6	10	8	0	0	25	0	0	0	0	0	0	0
13	Madhya Pradesh	0	3	0	1	0	0	4	0	0	0	0	0	0	0
14	Maharashtra	44	106	85	44	9	0	288	0	0	1	1	0	0	2
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Punjab	0	3	7	9	11	2	32	0	0	0	0	0	0	0
21	Rajasthan	7	8	13	4	0	0	32	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	2	0	2	0	0	0	0	0	0	0
23	Tamil Nadu	1	8	9	13	8	4	43	0	0	0	0	0	0	0
24	Telangana	0	11	10	12	4	0	37	0	0	0	1	0	0	1
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	1797	474	213	48	0	0	2532	0	0	0	0	0	0	0
27	Uttarakhand	3	20	1	2	14	0	40	0	0	0	0	0	0	0
28	West Bengal	0	1	5	10	0	0	16	0	0	0	0	0	0	0
	TOTAL STATE(S)	1937	730	433	195	118	25	3438	2	6	1	2	1	0	12
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and D&D	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	10	23	9	18	10	0	70	0	0	0	0	0	0	0
33	Jammu & Kashmir	1	2	1	1	0	0	5	0	0	0	3	2	0	5
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	11	25	10	19	10	0	75	0	0	0	3	2	0	5
	TOTAL (ALL INDIA)	1948	755	443	214	128	25	3513	2	6	1	5	3	0	17

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Tribes during 2019

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	0	0	2	3	0	0	5	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	1	0	0	0	0	0	1	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6	Goa	0	0	1	0	0	0	1	0	0	0	0	0	0	0
7	Gujarat	5	4	1	0	0	0	10	0	0	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	0	1	0	0	0	0	1	0	0	0	0	0	0	0
10	Jharkhand	14	55	9	7	103	4	192	1	0	0	0	0	0	1
11	Karnataka	1	15	1	2	0	0	19	0	0	0	0	0	0	0
12	Kerala	0	0	3	2	0	0	5	0	0	0	0	0	0	0
13	Madhya Pradesh	0	2	0	0	0	0	2	0	0	0	0	0	0	0
14	Maharashtra	4	5	4	3	2	0	18	0	0	0	0	0	0	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	6	3	3	1	0	0	13	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	0	1	0	0	1	0	2	0	0	0	0	0	0	0
24	Telangana	1	0	1	12	4	4	22	0	0	0	0	0	0	0
25	Tripura	0	0	0	1	1	0	2	0	0	0	0	0	0	0
26	Uttar Pradesh	0	0	15	0	0	0	15	0	0	0	0	0	0	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	West Bengal	1	0	6	2	0	0	9	0	0	0	0	0	0	0
	TOTAL STATE(S)	33	86	46	33	111	8	317	1	0	0	0	0	0	1
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and D&D	0	0	0	0	0	1	1	0	0	0	0	0	0	0
32	Delhi	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh														
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	0	0	0	0	0	1	1	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	33	86	46	33	111	9	318	1	0	0	0	0	0	1

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Tribes during 2020

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	1	5	5	1	1	0	13	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	0	0	1	0	0	1	2	0	0	0	0	0	0	0
6	Goa	0	0	0	1	0	0	1	0	0	0	0	0	0	0
7	Gujarat	1	0	0	0	0	0	1	0	0	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	0	1	0	0	0	0	1	0	0	0	0	0	0	0
10	Jharkhand	0	1	5	4	6	1	17	0	0	0	0	0	0	0
11	Karnataka	4	11	2	9	1	0	27	0	1	0	0	0	0	1
12	Kerala	1	0	2	1	0	0	4	0	0	0	0	0	0	0
13	Madhya Pradesh	0	0	0	1	0	0	1	0	0	0	0	0	0	0
14	Maharashtra	6	9	15	5	0	0	35	0	0	0	0	0	0	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	10	9	0	0	0	19	0	0	0	0	0	0	0
20	Punjab	0	0	0	1	0	0	1	0	0	0	0	0	0	0
21	Rajasthan	2	8	0	0	0	0	10	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	0	0	0	1	2	0	3	0	0	0	0	0	0	0
24	Telangana	0	3	3	12	7	1	26	0	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	2	0	0	0	0	0	2	0	0	0	0	0	0	0
27	Uttarakhand	0	0	17	0	0	0	17	0	0	0	0	0	0	0
28	West Bengal	0	2	3	2	4	1	12	0	0	0	0	0	0	0
	TOTAL STATE(S)	17	50	62	38	21	4	192	0	1	0	0	0	0	1
29	A&N Islands	0	0	0	0	1	0	1	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and D&D	0	0	0	0	0	1	1	0	0	0	0	0	0	0
32	Delhi	0	1	0	0	2	0	3	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	0	1	0	0	3	1	5	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	17	51	62	38	24	5	197	0	1	0	0	0	0	1

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Tribes during 2021

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	0	3	1	0	0	1	5	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	1	2	2	1	6	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	0	1	0	0	0	0	1	0	0	0	0	0	0	0
6	Goa	1	0	0	0	0	0	1	0	0	0	0	0	0	0
7	Gujarat	3	2	5	0	0	0	10	0	0	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	1	1	1	0	0	0	3	0	0	0	0	0	0	0
10	Jharkhand	4	16	13	24	26	3	86	0	0	0	0	0	0	0
11	Karnataka	2	1	0	0	2	1	6	0	2	2	0	0	0	4
12	Kerala	1	3	2	0	0	0	6	0	0	0	0	0	0	0
13	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14	Maharashtra	8	12	7	6	7	0	40	0	0	0	0	0	0	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	2	2	2	0	0	0	6	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Telangana	1	0	4	3	2	2	12	0	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttarakhand	1	0	0	0	0	0	1	0	0	0	0	0	0	0
28	West Bengal	0	3	1	1	0	0	5	0	0	0	0	0	0	0
	TOTAL STATE(S)	24	44	37	36	39	8	188	0	2	2	0	0	0	4
29	A&N Islands	1	0	0	0	1	0	2	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and D &	0	1	0	0	0	0	1	0	0	0	0	0	0	0
32	Delhi	1	0	0	1	0	0	2	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	2	1	0	1	1	0	5	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	26	45	37	37	40	8	193	0	2	2	0	0	0	4

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Tribes during 2022

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	1	7	4	0	0	1	13	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	2	0	0	2	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	2	0	0	0	0	0	2	0	0	0	0	0	0	0
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Gujarat	2	6	0	0	1	0	9	0	0	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	2	1	0	1	0	0	4	0	0	0	0	0	0	0
10	Jharkhand	0	27	13	15	22	0	77	0	0	0	0	0	0	0
11	Karnataka	0	3	1	0	0	0	4	0	0	0	0	0	0	0
12	Kerala	3	0	1	0	0	0	4	0	0	0	0	0	0	0
13	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
14	Maharashtra	7	7	10	5	1	0	30	0	0	0	0	0	0	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	1	1	0	0	0	0	2	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	0	0	1	1	0	0	2	0	0	0	0	0	0	0
24	Telangana	0	3	1	7	3	0	14	0	0	0	0	0	0	0
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	West Bengal	2	5	4	6	13	1	31	0	0	0	0	0	0	0
	TOTAL STATE(S)	20	60	35	37	40	2	194	0	0	0	0	0	0	0
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and D&D	1	1	0	1	0	1	4	0	0	0	0	0	0	0
32	Delhi	0	0	1	0	0	0	1	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	1	0	0	1	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	1	1	1	2	0	1	6	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	21	61	36	39	40	3	200	0	0	0	0	0	0	0

Source: Crime in India

State/UT-wise Time Taken for submitting Chargesheet under SC/ST (PoA) Act only & The Protection of Civil Rights Act under Crime against Scheduled Tribes during 2023

SL	State/UT	The SC/ST (Prevention of Atrocities) Act only							The Protection of Civil Rights Act						
		Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted	Within 2 Months	2 to 3 Months	3 to 6 Months	6 to 12 Months	1 to 2 years	More than 2 years	Total Cases Chargesheeted
1	Andhra Pradesh	0	1	4	0	2	3	10	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	2	2	1	0	5	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	0	1	0	1	0	0	2	0	0	0	0	0	0	0
6	Goa	0	0	1	0	0	0	1	0	0	0	0	0	0	0
7	Gujarat	2	0	0	0	1	0	3	0	0	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	6	0	0	0	0	0	6	0	0	0	0	0	0	0
10	Jharkhand	0	15	10	28	26	0	79	0	0	0	0	0	0	0
11	Karnataka	0	1	1	3	0	0	5	0	0	0	0	0	0	0
12	Kerala	2	2	2	0	0	0	6	0	0	0	0	0	0	0
13	Madhya Pradesh	16	2	0	0	0	0	18	0	0	0	0	0	0	0
14	Maharashtra	7	24	14	4	1	0	50	0	0	0	0	0	0	0
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	4	4	3	1	0	0	12	0	0	0	0	0	0	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Telangana	0	1	0	5	1	0	7	0	0	0	0	0	0	0
25	Tripura	1	1	1	1	0	0	4	0	0	0	0	0	0	0
26	Uttar Pradesh	4	0	0	0	0	0	4	0	0	0	0	0	0	0
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0
28	West Bengal	2	6	6	4	6	0	24	0	0	0	0	0	0	0
	TOTAL STATE(S)	44	58	44	49	38	3	236	0	0	0	0	0	0	0
29	A&N Islands	1	0	0	0	0	0	1	0	0	0	0	0	0	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and D&D	1	0	0	1	0	1	3	0	0	0	0	0	0	0
32	Delhi	0	0	1	0	0	0	1	0	0	0	0	0	0	0
33	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	2	0	1	1	0	1	5	0	0	0	0	0	0	0
	TOTAL (ALL INDIA)	46	58	45	50	38	4	241	0	0	0	0	0	0	0

Source: Crime in India

